Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017 have been notified *vide* Notification GSR 514 (E) dated 01.06.2017.

(d) Bringing reforms in the working of Tribunals is a continuous process. Therefore the question of fixing a time frame does not arise.

Establishment of a bench of Odisha High Court

2184. SHRI PRASANNA ACHARYA: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is aware of the recommendation of the State Government of Odisha to establish a bench of the Odisha High Court at a suitable place in western part of Odisha;
 - (b) if so, the steps Central Government has initiated in this regard; and
- (c) whether Government is considering initiating a legislation in the coming Budget Session of Parliament for establishing a bench of Odisha High Court, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (c) In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (Civil) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of complete proposal received from the State Government, which has to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court, which is required to look after the day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State. On receipt of all requisite approvals, Central Government initiates action for issue of necessary order for establishment of Bench of High Court.

The Government of Odisha has written to the Central Government in September, 2013, for establishment of two Benches of the Orissa High Court in the Western and Southern regions of Odisha and the matter has been referred to the Chief Justice, Orissa High Court. There is no proposal to initiate any legislation for establishing a Bench of the High Court of Orissa at present.